

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 892
ANSWERED ON 2ND DECEMBER, 2021**

EFFECTS OF NEW TRAFFIC RULES

892. SHRI NIHAL CHAND:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the amount of fine for traffic rule violations has been increased many folds by the Government to check the increasing number of road accidents and if so, the extent to which number of accidents and collection of fines have decreased after implementation of new rules;**
- (b) whether any other plan is being contemplated by the Government for preventing/reducing the number of road accidents and if so, the details thereof; and**
- (c) the steps being taken by the Government to create awareness among people about traffic rules?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The number of road accidents has decreased from 4,49,002 accidents in the calendar year 2019 to 3,66,138 accidents in the calendar year 2020. The number of challans has increased after the implementation of the Motor Vehicles (Amendment) Act, 2019. During the period of 23 months before the implementation of The Motor Vehicles (Amendment) Act, 2019, the number of traffic challans was 1,96,58,897 and after its implementation, the traffic challans are 7,67,81,726 during the same period of 23 months. Thus, there is an increase of 291% in the number of traffic challans.

(b) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below: -

(i) Education: The Ministry implements a scheme for undertaking publicity measures and awareness campaigns on road safety to create awareness among road users through the electronic media, print media, NGOs etc. The National Road Safety Month/Week is observed every year for spreading awareness and strengthening road safety. A Certification Course for Road Safety Auditors has commenced in the Indian Academy of Highway Engineers (IAHE).

(ii) Engineering (both of Roads and vehicles):

Road engineering: Road engineering is on high priority for identification and rectification of black spots (accident prone spots) on national highways. Road safety has been made an integral part of road design at the planning stage. Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.

Vehicle engineering: Safety standards for automobiles have been improved. Ministry has notified fitment of Speed Limiting devices on all transport vehicles. This Ministry has issued notification G.S.R 1483(E) dated 07.12.2017, vide which Motor vehicles of category M1, manufactured on and after the 1st day of July, 2019, are to comply with additional safety features like seat belt reminder, manual over-ride, speed alert system, vehicle reverse gear sensor etc. and its requirements as stipulated in Automotive Industry Standard(AIS) 145 - 2017, as amended from time to time. Further, this Ministry has issued notification S.O. 1139 (E) dated 28.04.2015 and S.O. 2412 (E) dated 03.09.2015, wherein the following crash standards have been notified: -

(i). Automotive Industry Standard 098-2008, as amended from time to time, for Protection of occupants in the event of an Offset Frontal Collision shall be mandatory for the new models from 1st October, 2017 and for all models from 1st October, 2019

(ii). Automotive Industry Standard 099 -2008, as amended from time to time, for Side door impact for all passenger cars, Protection of Occupants in the event of Lateral Collision shall

be mandatory for the new models from 1st October, 2018 and for all models with effect from 1st October, 2019.

The Ministry is implementing the scheme for setting up of one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

(iii) Enforcement: The recently passed Motor Vehicles (Amendment) Act, 2019 provides for strict enforcement through the use of technology, and stipulates strict penalties for ensuring strict compliance and enhancing deterrence for violation of traffic rules. Rules and Guidelines for protection of Good Samaritans have been published, as per the Motor Vehicles (Amendment) Act, 2019.

(iv) Emergency care: The Motor Vehicles (Amendment) Act, 2019 provides for a scheme for the cashless treatment of victims of the accident during the golden hour. The National Highways Authority of India has made provision for ambulances at all toll plazas on the completed corridor of National Highways. 297 ambulances have been upgraded to incorporate Basic Life Support, as per AIS-125.

(c) The Ministry of Road Transport & Highways has notified “Member of Parliaments’ Road Safety Committee” in each district of the country to promote awareness amongst road users under the chairmanship of Hon’ble Member of Parliament (Lok Sabha) from the district. The Ministry implements a scheme for undertaking publicity measures and awareness campaigns on road safety to create awareness among road users through the electronic media, print media, NGOs etc. The Ministry also organizes National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
